

Open Court**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD**

Original Application No.387 of 2007.

Allahabad, this the 18th day of April, 2007.

**Hon'ble Mr. Justice Khem Karan, Vice-Chairman**

Suneel Kumar Saxena  
S/o Sri Satya Kumar Saxena  
R/o A-279/4 Rajendra Nagar  
Bareilly (U.P.)

...Applicant.

(By Advocate : Shri R.C. Pathak)

**Versus**

1. Union of India through the Defence Secretary, Ministry of Defence, Govt. of India, South Block D.H.Q. P.O. New Delhi-110011.
2. The Director General Defence Estate Raksha Sampada Bhawan, Ulan Bazar Marg, Delhi Cantt-110010.
3. The Principal Director Defence Estate Central Command, 17 Cariyappa Marg, Lucknow Cantt.
4. The Director Defence Estate Central Command, 17 Cariyappa Marg, Lucknow Cantt.
5. Sri Dhanpat Ram (Director Defence Estate) Central Command, 17 Cariyappa Marg, Lucknow Cantt.
6. The Defence Estate Officer, Office of the Defence Estate Officer, 53 Serpentine Marg Bareilly Cantt-243007.
7. Sri S.D. Raj, S.D.O. II Defence Estate Officer Bareilly Cantt.
8. Sri B.K. Srivastava, S.D.O. II Defence Estate Officer, Allahabad.

...Respondents.

**O R D E R**

**By Hon'ble Mr. Justice Khem Karan, V.C. :**

The applicant is aggrieved by order dated 20.12.2006 (Annexure-A-1), by which he has been transferred from DEO Bareilly to DEO Allahabad. He has contended that he has a lot of family problems which he can attend only by living at Bareilly. He complains that respondent No.7 has a longest stay at Bareilly in the cadre of SDO II but he has been allowed to continue there and the applicant has been shifted from there. Learned counsel for the applicant has stated that though attempts are being made by the applicant and respondent No.8 for mutual transfer to their original

✓

(3)

position. Counsel for the applicant says that respondent No.8 has already joined at Bareilly in place of the applicant. The applicant has given one representation dated 10.3.2007 to respondent No.2, copy of which is Annexure-A-22 for either accommodating him at Bareilly or accepting ~~him for~~ <sup>his</sup> voluntary retirement.

2. After perusing the OA and hearing the applicant's counsel, the Tribunal is of the view that it would be appropriate if this OA is finally disposed of with a direction to respondent No.2 to consider the representation dated 10.3.2007 sympathetically and pass suitable orders as expeditiously as possible <sup>say</sup> <sub>^</sub> within a period of one month.

3. So this OA is finally disposed of with a direction to respondent No.2 to consider the said representation dated 10.3.2007 of the applicant, <sup>and pass</sup> <sub>by</sub> speaking order, within a period of one month from the date <sup>a</sup> of ~~receipt of~~ certified copy of this order together with the copy of the OA is produced before him. No costs.

Vice-Chairman

RKM/

18.4.07